

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

For further consideration list it on 02/08/2018

C.P.(IB) No. 233/KB/2018

Present: 1. Hon'ble Member (J) Shri Jinan K.R  
2. Hon'ble Member (J) Shri M. B Gosavi

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 04<sup>th</sup> June 2018, 10.30 A.M

Name of the Company: M.B. Om Transport Company-Vs- Binani Industries Ltd. (Jinan K.R.) Member (J)		Member (J)	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	Neelesh Choudhary Adv	} Corporate Debtor	} 4/6/18
2.	Anvasha Poddar Adv		

1.	C.S. ROHIT KUMAR KESHRI (PCS)	} operational creditor	} Rohit Keshri 4/6/18.
2.	ADV. ARVIND PUROHIT		

ORDER

Ld. Counsel for the operational creditor and corporate debtor is present.

Ld. Counsel entered appearance for the corporate debtor and sought further time to file Vakalatnama along with the Board Resolution and reply affidavit. Time is granted.

Vakalatnama along with the Board Resolution is to be filed within 3 days. Reply affidavit is to be filed within 7 days by serving a copy of the reply affidavit to the operational creditor and the operational creditor is directed to file rejoinder, if any, within 7 days of receipt of the reply affidavit by serving a copy of the rejoinder to the corporate debtor.

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Sd

(M.B. Gosavi)  
Member (J)

Sd

(Jinan K.R.)  
Member(J)